

National Company Law Tribunal


Allahabad Bench

CP NO.92(ND)/2014

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 06.02.2017

NAME OF THE COMPANY: M/s Buddja Hospital Pvt Ltd

SECTION OF THE COMPANIES ACT: u/s 397/398 of Companies Act, 1956

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	ASHOK SRIVASTAVA	Adv.	Petitioner	
2.				

CPNo. 92(ND)2014, M/s Buddja Hospital Pvt. Ltd.

Parties are represented by their respective counsel the learned counsel representing the respondent no. 2 seeks one more chance for filing reply which is opposed by the counsel for petitioner. As in the present matter other respondents have already been set as Ex-Parte, but in order to do substantial justice a last opportunity is granted to the respondent No. 2 for filing of reply within one week and to serve on advance copy thereof to the petitioner counsel. So that pleadings can be completed.

The counsel for petitioners is also at liberty to file rejoinder if any, proving received a copy of reply from respondent No. 02 within another two weeks.

The matter be listed on 03 March, 2017.

  
06/02/2017  
Mr. H.P. Chaturvedi Member (J)

Dated:- 06.02.2017